

DEMAND No. 13—APPROPRIATION TO
DEVELOPMENT FUND

"That a supplementary sum not exceeding Rs. 1,43,06,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Appropriation to Development Fund'."

DEMAND No. 15—CONSTRUCTION OF
NEW LINES

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Construction of New Lines'."

DEMAND No. 18—OPEN LINE WORKS—
DEVELOPMENT FUND

"That a supplementary sum not exceeding Rs. 1,55,96,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Open Line Works—Development Fund'."

APPROPRIATION (RAILWAYS)
No. 2 BILL

The Deputy Minister of Railways and Transport (Shri Alagesan): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55 for the purposes of Railways.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55 for the purposes of Railways".

The motion was adopted.

Shri Alagesan: I introduce* the Bill and beg to move*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55 for the purposes of Railways, be taken into consideration".

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55 for the purposes of Railways, be taken into consideration".

*The motion was adopted,
Clauses 1 to 3, the Schedule, the Title and the Enacting Formula, were added to the Bill.*

Shri Alagesan: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

RAILWAY STORES (UNLAWFUL
POSSESSION) BILL

Mr. Deputy-Speaker: We now take up the further consideration of the motion moved by Shri Alagesan in respect of the Railway Stores (Unlawful Possession) Bill.

Pandit Thakur Das Bhargava (Gurgaon): I sent in an amendment proposing reference of the Bill to a Select Committee.

Mr. Deputy-Speaker: Has it been placed before the House?

Pandit Thakur Das Bhargava: I move it now.

I beg to move:

"That the Bill be referred to a Select Committee consisting of Shri Ganesh Sadashiv Altekar, Shri K. Ananda Nambiar, Sardar Hukum

*Introduced and moved with the recommendation of the President.